

ITEM NO.1716

COURT NO.3

SECTION III-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CIVIL APPEAL NOS.2072-2076/2022

MEERUT DEVELOPMENT AUTHORITY

APPELLANT(S)

VERSUS

JASWANT SUGAR MILLS LIMITED & ORS.

RESPONDENT(S)

Only I.A. No. 215322/2025 (Application for Substitution), I.A. No.215325/2025 (Application for exemption from filing official translation), I.A. No.219864/2025 (Application for setting aside Abatement), I.A. No.219872/2025 (Application for condonation of delay in filing setting aside abatement), I.A. No.219874/2025 (Application for exemption from filing official translation) in SLP (C) Diary NO. 42166 of 2022 are listed under this matter.

WITH

DIARY NO(S). 42166/2022 (XI)

(IA No. 219872/2025 - APPLICATION FOR CONDONATION OF DELAY IN FILING THE APPLICATION FOR SETTING ASIDE THE ABATEMENT

IA No. 215322/2025 - APPLICATION FOR SUBSTITUTION

IA No. 215325/2025 - EXEMPTION FROM FILING O.T.

IA No. 219874/2025 - EXEMPTION FROM FILING O.T.

IA No. 219864/2025 - SETTING ASIDE AN ABATEMENT)

DIARY NO(S). 72441/2025 (XI)

(IA No. 7095/2026 - CONDONATION OF DELAY IN FILING

IA No. 7094/2026 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 7096/2026 - EXEMPTION FROM FILING O.T.)

Date : 13-02-2026 These appeals were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ATUL S. CHANDURKAR
 [IN CHAMBER]

For Appellant(s) : Mr. Ashish Pandey, AOR
 Mr. Srikant Singh, Adv.
 Mr. Anurag Pandey, Adv.
 Mrs. Princi Pandey, Adv.

Mr. Mithilesh Kumar Singh, AOR
 Mr. Ashutosh Kumar Singh, Adv.
 Mrs. Manju Singh, Adv.
 Mr. Tarun Verma, Adv.

Mr. Rakesh Uttamchandra Upadhyay, AOR

For Respondent(s) :Mr. Tanmaya Agarwal, AOR
 Mr. Wrick Chatterjee, Adv.
 Mrs. Aditi Agarwal, Adv.
 Mr. Udit Bhardwaj, Adv.

Mr. Sahil Monga, AOR
 Mr. Adarsh Upadhyay, AOR
 Mr. Amit Agrawal, AOR
 Mr. Abhinay, AOR

Mr. Rohit Kumar Singh, AOR
 Mr. Hitesh Shakya, Adv.
 Ms. Vandita Tiwari, Adv.
 Ms. Shivani Swaraj, Adv.

Ms. Malini Poduval, AOR

UPON hearing the counsel the Court made the following
 O R D E R

IA NOS.215322, 219872 & 219864 of 2025 IN DIARY NO(S).42166/2022

1. These interlocutory applications have been moved for setting aside the abatement of the proceedings against the respondent Nos.5, 6, 16, 17, 18, 19, 23 and 30. The prayer is not opposed by the learned counsel for the petitioner(s).
2. Considering the reasons mentioned in the applications, the same are allowed. The legal heirs of respondent Nos.5, 6, 16, 17, 18, 19, 23 and 30 are permitted to be brought on record within a period of two weeks.
3. The interlocutory applications mentioned are allowed.

(JAGDISH KUMAR)
 ASTT. REGISTRAR-cum-PS

(NIKITA SINGH)
 COURT MASTER (NSH)